

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 2354 of 2010

(Arising out of Order-in-Appeal No. 31-2010 dated
13/07/2010 passed by Commissioner of Central Tax,
Bangalore North , Commissioner of Central Tax, Bangalore
North)

**Alupro Building Systems Pvt Ltd
(formerly M/s. Pushpadeep
Enterprises)**

No.28, Sri Jayanthi, Race Course Road,
Bangalore 560001.

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bangalore North**

No-59, HMT Bhawan
Ground Floor, Bellary Road
BANGALORE - 560032
KARNATAKA

Respondent(s)

Appearance:

Shri G.H. Pradhyumna, Advocate

For the Appellant

**Shri S. Devarajan, Deputy
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20438 / 2020

Date of Hearing: 17/08/2020

Date of Decision: 17/08/2020

Per : Bench

Learned counsel/consultant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and

Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **17/08/2020**)

(S.S. GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...